

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/2/2018 & M.A. NO. 60/32/2018
& M.A. No. 60/631/2018 in
ORIGINAL APPLICATION NO. 060/896/2016**

Chandigarh, this the 17th day of December, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Amarjit Singh (Senior Section Supervisor Retd.) aged 62 years retired from Group 'c' services son of Sh. Bhagwan Singh, R/o House No. 2312-C/2, Old DTO, Ambala City, State of Haryana.

....Petitioner

(By Advocate: Shri Arvinder Singh)

VERSUS

1. Asha Rani, Senior Accounts Officer (Pension), Accounts Officer (Pension), office of the Controller of Communication Accounts, Punjab Telecom Circle, Madhya Marg, Sector 27-A, Chandigarh-160019.
2. Paras Ram, Deputy General Manager (Finance), Office of Chief General Manager (BSNL) Punjab Circle, Sanchar Sadan, Plot No. 2, Sector 34-A, Chandigarh-160022.

....Respondents

(By Advocate: Shri Ram Lal Gupta for respondent No. 2)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Learned counsel appearing on behalf of respondent no. 1 very fairly submitted that the Writ Petition against the order of this Tribunal dated 21.09.2017 has been dismissed on 30.11.2018. After the dismissal of said Writ Petition a positive opinion has been formed to implement the order of this Tribunal subject to the final outcome of SLP to be filed in the Apex Court. Therefore, he seeks adjournment in the matter.

2. The prayer for adjournment has been opposed by the learned counsel for the petitioner.

3. In view of the submission made by the learned counsel for respondent no. 1, we dispose of this C.P. at this stage, with liberty to the petitioner to get it revived, if the respondents do not honour their statement, as recorded above. Pending M.As., also stand disposed of.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.12.2018
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